

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:266
ANSWERED ON:23.11.2006
ENCROACHMENT ON RAILWAY LAND
Singh Deo Smt. Sangeeta Kumari;Thummar Shri Virjibhai

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have made any assessment about the losses being suffered due to illegal occupation of its land;
- (b) if so, the details thereof; and
- (c) the steps taken by the Railways to remove the encroachers from its land and make use of that land?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) & (b): No, Sir. Railways continue to be the owner of their land presently under illegal occupation. Therefore, there is no direct loss to the railways.

(c): Railways are engaged in a continuous exercise to free their land of encroachments as per provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and the Railways Act, 1989. Such land when released are either being used for railway's own needs or leased / licensed for commercial purposes.